

Central Administrative Tribunal
Principal Bench
New Delhi

CP No. 98/2015
in
OA No. 2935/2011

New Delhi, this the 7th April, 2016

Hon'ble Shri V.N.Gaur, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

1. Yogesh Singh
S/o Shri Budh Singh,
R/o 995, Sector -VIII,
R.K. Puram
New Delhi.
2. Sh. Dilip Singh
R/o V-185, Delhi Admn. Flats
Timarpur, Delhi.
3. Sh. Bijendra Singh
R/o 92, Delhi Admn. Flats.
Ashok Vihar, Phase IV, Delhi
4. Sh. Satya Kumar,
R/o A-2/121-B Keshav Puram , Delhi-110035
5. Sh. R.C. Rana,
R/o Village & Post Badhal
Distt. Baghpat, UPApplicants

(By Advocate: Ms.Ankita Pathak, proxy for Mrs.Rekha Palli)

VERSUS

1. Sh. Deepak Mohan Spolia
Chief Secretar,
Govt. of NCT of Delhi
Delhi Secretariat, 5th Floor, I.P. Estate, New Delhi.

2. Sh.Shri Anindo Majumdar,
Pr. Secretary (Services)
Govt. of NCT of Delhi.
Delhi Secretariat,
7th Floor, I.P. Estate, New Delhi. Respondents
(By Advocate: Mr. Vijay Pandita)

O R D E R (Oral)

By Hon'ble Shri V.N. Gaur, Member (A):

Learned counsel for the respondents submits that the respondents have granted promotion to the applicant in the next promotional post in the higher Grade Pay. Learned counsel for the applicant submits that such promotion is from the date of the order and not from the date of retrospective effect and seeks liberty to challenge this order.

In the wake of order dated 31.03.2016 passed by the respondents, the CP is closed with liberty to the applicant to challenge the same, if so advised. Notices issued to the respondents are discharged.

(Dr. Brahm Avtar Agrawal)
Member (J)

(V.N.Gaur)
Member (A)

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